

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH

HYDERABAD

CP.123/2001 in
OA.328/99

dt.6-12-2001

Between

T. Sreedhar

: petitioner/
Applicant

and

Union Public Service Commission
Dholpur House
New Delhi, rep. by
Secretary Sh. B.K. Misra

: Contemnor/
Respondent No.1

(R-2 and 3 are not necessary parties)

Counsel for the applicant : TVVS Murthy
Advocate

Counsel for the respondent : B.N. Sharma
CGSC

Coram

Hon. Mr. Justice Neelam Sanjiva Reddy, VC

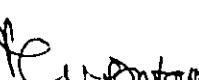
Hon. Mr. MV Natarajan, Member (Admn.)

Order

Oral order (per Hon. Mr. Justice Neelam Sanjiva Reddy, VC)

Learned counsel for the respondents submits that by order dated 20-11-2001 High Court had suspended the order of the Tribunal pending WP.23731/2001.

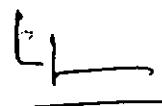
In view of the above fact, the CP is dismissed giving liberty to the applicant to file fresh CP after disposal of the writ petition if he is advised so. No costs.


(M.V. Natarajan)
Member (Admn.)


(N. Sanjiva Reddy)
Vice Chairman

dt. December 6, 2001
Dictated in Open Court

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2/2 2001